

**OFFICE OF THE CHIEF JUDICIAL MAGISTRATE:
CENTRAL DISTRICT: DELHI**

LINK ROSTER

The earlier Link Roster made for assignment of work and responsibilities of the Judicial Magistrates of First Class (JMFCs) posted at Central District, bearing No. 1077-1107/CJM/Central/LR/2025, dated 10-02-2026, is hereby, modified and the following changes are being made to the Link Roster. The changes shall come into effect immediately.

WORK OF RELIEVER JMFCs

1. The Reliever JMFC shall look after the regular court work of the Judicial Officers, mentioned in Column (4) of the table hereinafter, whenever such Judicial Officer(s) is/are on leave or is/are otherwise unavailable.

Sr. No. (1)	Name of Reliever JMFC (2)	Room No. of Reliever JMFC (3)	Court of which duty to be done by Reliever JMFC (4)
1	Sh. Mayank Gupta, Reliever JMFC	276 Main Court Building	1. Court of undersigned. 2. Ms. Neetu Sharma, ACJM-01 3. Ms. Preeti, JMFC-03. 4. Ms. Preeti Rajoria, JMFC-07. 5. Ms. Sayesha Chadha, JMFC-08. 6. Sh. Vaibhav Garg, JMFC-11. 7. Ms. Manya, JMFC, (Mahila Court-02). 8. Sh. Navdeep Gupta, (NI Act-02). 9. Sh. Pranjal Gangwar, JMFC (NI Act-03). 10. Ms. Ravisha Sidana, JMFC (NI Act-06) 11. Ms. Garima Garg, JMFC (NI Act-08).

1 A. The application of TIP of accused persons pertaining to Central District shall directly be placed before Ms. Anubhuti Goel, Reliever JMFC and other misc. work assigned by the undersigned. In the absence of Ms. Anubhuti Goel, Reliever JMFC, the applications of TIP of accused person shall be made over by the area JMFC to his/her first Link JMFC and so on.

2. The applications for recording statements under Section 164 Cr.P.C./183 BNSS: TIP applications of articles moved before jurisdictional Court, shall be marked to the First Link Magistrate, as stated hereinafter. If his/her First Link Magistrate is also on leave or other unavailable, his/her Second Link Magistrate shall deal with the application in the same manner deeming it to have been made over to him formally. It is clarified that in such situations, formal marking order shall not be necessary, nor be awaited by the Link Magistrate or next JMFC (as the case may be), who shall proceed to record the

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statement u/s 164 Cr. P.C./ 183 BNSS etc. However, an application for recording the statement of prosecutrix/victim u/s. 164 Cr. P.C./183 BNSS in cases involving sexual offences (excluding cases involving offences under Sections 376, 376A, 376B, 376C, 376D or 377 of IPC (Section 63 to 71 BNS) against a females or offence against children), shall be placed before Ms. Renu Chaudhary, ACJM (Special Acts), who shall ensure equal marking of such applications, preferably to female JMFCs. In her absence, this work shall be put up before Ms. Arjinder Kaur, ACJM-II. In case of simultaneous absence of both ACJMs, this work shall be put up before the Duty Magistrate for the day.

3. The Link Magistrate or next Link Magistrate (as the case may be), shall ordinarily be responsible for disposal of the applications u/s. 164 Cr. P.C./183 BNSS, except for exceptional reasons, which may be recorded in writing. In such an eventuality, the application shall be directed to be put up for necessary directions before the undersigned.

4. In case Reliever JMFC is required to work for multiple Courts on a given day, he/she shall suitably instruct the Reader of such Court, to inform the litigants and lawyers, about the tentative time of arrival of the Reliever JMFC in such other Court, for taking up the matters listed there. In case more than three Judicial Officers remain on leave or otherwise not available, the Reliever JMFC shall look after the work of the Court of three senior most Judicial Officers.

WORK OF LINK JMFCs

5. Whenever any JMFC happens to be on leave or is otherwise unavailable due to any unavoidable reasons/ other official work, and the Reliever JMFC is also on leave or not available, his/her work (including miscellaneous applications etc.) shall be dealt with by the JMFC, who is the First Link of such Officer, as reflected in the table given herein under. In an eventuality where both the said JMFCs are simultaneously on leave or not available for some reason, the JMFC whose name is mentioned immediately below the name of the JMFC concerned, shall work as the Second Link JMFC. The Second Link JMFC shall look after the work of the Court of JMFC whose name finds mention just above his name. Further, in case, even the Second Link JMFC mentioned immediately below the name of concerned JMFC, is on leave or otherwise not available, the JMFC whose name finds mention immediately below, shall work as the Third Link JMFC for such duration and so on. The two JMFCs mentioned in the first horizontal line shall be deemed to be JMFCs placed immediately below the two JMFCs mentioned in the last horizontal line in the roster, for the above said purpose. In the absence of Sh. Mayank Gupta, Reliever JMFC, the regular work of the court of undersigned shall be looked after by the Duty Magistrate of the Day.

6. The Link Roster for the JMFCs is as under:

<u>LINK ROSTER FOR THE JMFCs OF CENTRAL DISTRICT</u>					
Sr. No. (1)	Name of the JMFC (2)	Room No. (3)		Name of the JMFC (4)	Room No. (5)
1.	Ms. Preeti Rajoria, JMFC-07	32	↔	Sh. Karanbir Singh, JMFC-02	26

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2.	Ms. Rashi Raheja, JMFC-13	33	↔	Sh. Ankit Solanki, JMFC-04	37
3.	Ms. Preeti, JMFC-03	205 Extn. Block	↔	Sh. Vaibhav Garg, JMFC-11	138
4.	Sh. Nishat Bangarh, JMFC-01	180	↔	Ms. Nidhi Bala, JMFC-05	241
5.	Ms. Payal Singal, JMFC-09	286	↔	Sh. Kartik Taparia, JMFC-06	247
6.	Sh. Aakash Mohan Singh, JMFC-12	264	↔	Ms. Sayesha Chadha, JMFC-08	272
7.	Sh. Arvind Tomar, JMFC (NI Act-07)	507 Ext. Block	↔	Ms. Deepika, JMFC (Digital Traffic Court)	101 Ext. Block
8.	Ms. Gowri Reghunath, JMFC-10	101 CBA-II	↔	Ms. Ravisha Sidana, JMFC (NI Act-6)	1, CBA-II
9.	Ms. Urvi Gupta, JMFC (NI Act-01)	201 CBA-II	↔	Sh. Pranjal Gangwar, JMFC (NI Act-03)	202 CBA-II
10.	Ms. Manya, JMFC (Mahila Court-02)	273	↔	Ms. Kahkashan Jabin, JMFC (Mahila Court-04)	288
11.	Ms. Pooja Yadav, JMFC (Mahila Court-03)	149	↔	Ms. Shaina Goyal, JMFC (Mahila Court-01)	343
12.	Sh. Arjun Kirar, JMFC (NI Act-05)	2 CBA-I	↔	Sh. Danveer, JMFC (NI Act-04)	1, CBA-I
13.	Ms. Garima Garg, JMFC (NI Act-08)	207 Ext. Block	↔	Ms. Aradhana, JMFC (NI Act-09)	208 Ext. Block

7. In case Sh. Dev Saroha, Special Railway Magistrate, is on leave or is otherwise unavailable, Sh. Danveer, JMFC (NI Act-04) shall look after his work at Old Delhi Railway Station, after finishing the day's work in the forenoon session. In the absence of Sh. Danveer, JMFC (NI Act-04), the same shall be looked after by his first Link Magistrate and so on, as per the table given herein above.

7A. In the absence of Sh. Navdeep Gupta, JMFC (NI Act-02), the work of his Court shall be looked after by Ms. Ravisha Sidana, JMFC (NI Act-06) and in her absence by her First Link Magistrate and so on as per table.

WORK OF JUVENILE JUSTICE BOARDS

8. In case, the Principal Magistrate of JJB-I is on leave or otherwise unavailable, and even the Member(s) (Social) posted at JJB-I, is/are on leave or otherwise unavailable, Principal Magistrate of JJB-III shall act as the Link Principal Magistrate

for JJB-I. Likewise, in case, the Principal Magistrate of JJB-III is on leave or otherwise unavailable, and even the Member(s) (Social) posted at JJB-III, is/are on leave or otherwise unavailable, Principal Magistrate of JJB-I shall act as the Link Principal Magistrate for JJB-III.

9. In case, the Principal Magistrates of JJB-I and JJB-III as well as the respective Member(s) (Social) of both JJBs are on leave/ or unavailable, the work of both JJB-I and JJB-III shall be looked after by Sh. Dev Saroha, Special Railway Magistrate and in his absence by his First Link Magistrate, and so on, as per the Link Roster.

10. In case, the Principal Magistrate of JJB-II is on leave or otherwise unavailable, and even the Member(s) (Social) posted at JJB-I, is/are on leave or otherwise unavailable, the work of JJB-II shall be looked after by Sh. Dev Saroha, Special Railway Magistrate and in his absence by his First Link Magistrate, and so on, as per the Link Roster.

WORK OF ACJMs

11. In case Ms. Neetu Sharma, ACJM-I is on leave or is otherwise unavailable, the work of the Court of Ms. Neetu Sharma, ACJM-I shall be looked after by Ms. Nidhi Bala, JMFC-5. In case Ms. Nidhi Bala, JMFC-5 is on leave or is otherwise unavailable, the work shall be done by the First Link of Ms. Nidhi Bala, JMFC-5 and so on, as per the table mentioned in Point (6) of this Order.

12. In case Ms. Arjinder Kaur, ACJM-II is on leave or is otherwise unavailable, the work of the Court of Ms. Mansi Malik, ACJM-II shall be looked after by Sh. Kartik Taparia, JMFC-6. In case Sh. Kartik Taparia, JMFC-6 is on leave or is otherwise unavailable, the work shall be done by the First Link of Sh. Kartik Taparia, JMFC-6 and so on, as per the table mentioned in Point (6) of this Order.

13. In case Ms. Renu Chaudhary, ACJM (Special Acts) is on leave or is otherwise unavailable, the work of the Court of Ms. Renu Chaudhary, ACJM (Special Acts) shall be looked after by Sh. Pranjal Gangwar, JMFC (NI Act-03). In case Sh. Pranjal Gangwar, JMFC (NI Act-03) is on leave or is otherwise unavailable, the work shall be done by the First Link of Sh. Pranjal Gangwar, JMFC (NI Act-03) and so on, as per the table mentioned in Point (6) of this Order.

14. In case, the undersigned is not available/is on leave/ is busy with administrative work, the ACJMs shall dispose of the work of the Court of the undersigned, as follows:-

Sr. No.	Name of ACJM	Work to be done
1.	Ms. Renu Chaudhary, ACJM (Special Acts)	Miscellaneous work (including applications, <i>Kalandras</i> , Remand Applications (including transit remand applications), work related to Crime Branch, EOW and DIU) (<i>including Bail Applications</i>)
2.	Ms. Neetu Sharma, ACJM-01	Miscellaneous work related to <i>Kalandras</i> , AATS, Digital Personal Data Protection (DPDP) Act, 2023 Summary Trial Cases and cases of the Prize Chit and Money Circulation Scheme (Banning Act)-1978.

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3.	Ms. Arjinder Kaur, ACJM-II	Miscellaneous work (including remand applications of Cyber North PS, Cyber Central PS and DBG Road PS, applications for de-freezing account etc.) <i>(Including Bail Applications)</i> .
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15. In case, Ms. Neetu Sharma, ACJM-I is on leave or is otherwise unavailable, the work of the court of the undersigned, which has been assigned to her in Point (14) of this Order, shall be dealt with by Ms. Arjinder Kaur, ACJM-II. In case of simultaneous absence of both Ms. Neetu Sharma, ACJM-I and Ms. Arjinder Kaur, ACJM-II, the work as mentioned in Point (14) shall be dealt with by Ms. Renu Chaudhary, ACJM (Special Acts). In a scenario, where ACJM-II, ACJM, (Special Acts) and ACJM-I are simultaneously on leave, the said work shall be dealt with by the Duty Magistrate of the day.

16. In case, Ms. Arjinder Kaur, ACJM-II is on leave or is otherwise unavailable, the work assigned to her in Point (14) of this Order, shall be dealt with by Ms. Renu Chaudhary, ACJM (Special Acts). In case of simultaneous absence of both, Ms. Arjinder Kaur, ACJM-II and Ms. Renu Chaudhary, ACJM (Special Acts), the work as mentioned in Point (14) shall be dealt with by Ms. Neetu Sharma, ACJM-I. In a scenario, ACJM-I, ACJM, (Special Acts) and ACJM-I are simultaneously on leave, the said work shall be dealt with by the Duty Magistrate of the day.

17. In case, Ms. Renu Chaudhary, ACJM (Special Acts) is on leave or is otherwise unavailable, the work assigned to her in Point (14) of this Order, shall be dealt with by Ms. Neetu Sharma, ACJM-I. In case of simultaneous absence of both, Ms. Renu Chaudhary, ACJM (Special Acts) and Ms. Neetu Sharma, ACJM-I, the work as mentioned in Point (14) shall be dealt with by Ms. Arjinder Kaur, ACJM-II. In a scenario, where ACJM-II, ACJM, (Special Acts) ACJM-I are simultaneously on leave, the said work shall be dealt with by the Duty Magistrate of the day.

18. In case, the undersigned is not available/is on leave/ is otherwise busy, Ms. Renu Chaudhary, ACJM (Special Acts) shall deal with administrative work (including marking of cases received from the filing counter, statements under section 164 Cr.P.C./183 BNSS pertaining to Prevention of Atrocities against SC & ST Act etc., as received from the Ld. Sessions Court, etc.) and disposal of SARFAESI applications. In the absence of Ms. Renu Chaudhary, ACJM (Special Act), the same shall be dealt with by Ms. Arjinder Kaur, ACJM-II and her absence by Ms. Neetu Sharma, ACJM-I. In a scenario, where all the ACJMs, are simultaneously on leave or not available, the said work shall be dealt with by the Duty Magistrate of the day.

WORK OF DUTY MAGISTRATES

19. When an application for recording of statement under section 164 Cr.P.C./183 BNSS is moved before the Duty Magistrate, after 5 PM or on holidays etc., such Duty Magistrate shall record the statement of such person, even if he/she is also the jurisdictional Court before which the offence is to be tried. Such Duty Magistrate, may then send a request for transfer of the matter upon filing of the chargesheet/ final report by *Handwritten*

the IO concerned. However, in no eventuality, should a person whose statement is to be recorded under section 164 Cr.P.C./183 BNSS, be discharged unexamined.

20. All applications for carrying out inquest proceedings shall be placed directly before the Duty Magistrate of the day. The Duty Magistrate shall proceed for inspection of the body of the inmate on the same day, immediately. He/ she shall continue the proceedings on the next day as well, if the need be, notwithstanding that the next day may be a holiday. No formal order of the undersigned shall be needed for conducting the inquest proceedings.

21. This Order must be read in conjunction with the Duty Roster for the concerned month, as and when the same is published.

**GENERAL INSTRUCTIONS REGARDING DISPOSAL OF APPLICATIONS
UNDER SECTION 164 Cr.P.C./ SECTION 183 BNSS; TIP APPLICATIONS ETC.**

22. Applications for recording statement under section 164 Cr. P.C./183 BNSS in cases involving offences under Sections 376, 376A, 376B, 376C, 376D or 377 of IPC (Section 63 to 71 BNS) against a females or offence against children shall be moved only before the undersigned for marking. In the absence of the undersigned, such application shall be moved before Ms. Renu Chaudhary, ACJM (Special Acts) and in the absence of Ms. Renu Chaudhary, ACJM (Special Acts) such application shall be moved before the Duty JMFC.

23. The statements of child witnesses should mandatorily be recorded in the Vulnerable Witness Deposition Room, and all procedural guidelines, as issued by the Hon'ble High Court of Delhi, be strictly complied with.

24. The JMFCs who are required to proceed for Test Identification Parade proceedings shall leave the court premises only after completing their judicial work as well as the work of their Link Magistrates (including post lunch session work) and after recording statements under section 164 of Code of Criminal Procedure/183 BNSS, if any, for which applications are received in their Court by 03.00 PM.

25. To avoid repeated travel to jail, it is impressed on all JMFCs, that on the day fixed for carrying out TIP in a particular jail complex, they conduct TIP in all cases in which applications have been received by the said date and in which the accused is lodged in the same jail complex. Schedule of TIPs be maintained, accordingly.

26. It is clarified that assignment of TIP duty would not exempt the Officer from holding Evening Court, in case such an officer has been assigned duty in the Evening Court.

27. If the JMFC who has scheduled the recording of a statement under section 164 Cr.PC/183 BNSS or a TIP proceeding for a particular date, is on leave on the said date, the next Link JMFC shall either conduct the proceedings or assign a date on which the Link JMFC would himself or herself conduct the same.

WORK RELATED TO PLEA- BARGAINING APPLICATIONS

28. Applications for plea-bargaining, must be dealt with by the First Link Magistrate of the jurisdictional Court where the trial is pending. No formal order of assignment of plea- bargaining application is needed from the undersigned and the First

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Link of the jurisdictional court shall directly take up such applications, as and when the same are received.

29. It is clarified that even if the first Link Magistrate is on leave or unavailable due to any reason on the day when the application is received, the Second Link Magistrate shall adjourn the matter to the next working day and list the said application before the first Link Magistrate of the jurisdictional Court.

30. Unless specifically ordered by the undersigned, the applications for plea-bargaining shall not be assigned to any other Link Magistrate, except the First Link Magistrate. It is made clear that Plea Bargaining matters already pending with the ACJM(s)/ JMFCs shall be dealt with by them only and shall not be transferred.

31. After conclusion of the plea-bargaining proceedings, the file shall be sent back directly to the jurisdictional Court from where it was referred. However, in case the plea-bargaining proceedings fail to fructify, only the record of Trial Court shall be returned to the jurisdictional Court (without the record of the unsuccessful plea-bargaining proceedings).

32. The plea-bargaining proceedings shall not form part of the judicial record and shall be consigned to the Record Room by the Ahlmad of the Link JMFC, separately.

33. It is impressed upon all JMFCs to dispose of the plea-bargaining applications expeditiously, preferably within 3 months from the date of referral/ assignment.

34. Practice guidelines issued separately for Plea Bargaining vide Order No. 3958-4024/CMM/Central/PB/2018 dated 03-05-2018 shall remain in force.

**INTIMATION OF LEAVE BY RELIEVER JMFCs/JMFCs/ACJMs/ PRINCIPAL
MAGISTRATES**

35. If any Reliever JMFC/ JMFC/ACJM/ Principal Magistrate is on leave/has gone for training/ or is otherwise unavailable to hold the Court for any other reason, then their respective Reader/ Ahlmads/PA, shall send a written intimation in this regard, to the Office of the undersigned, preferably a day in advance or at most by 9.45 AM on the said day.

36. Upon receipt of information regarding non-availability of a Reliever JMFC/ JMFC/ ACJM/ Principal Magistrate, the respective Link JMFC/ACJM/ Principal Magistrate, shall first proceed to the Court of the Officer on leave, and personally deal with the matters listed; dispose off miscellaneous applications etc. Only, thereafter, would the said Judicial Officer take up the work of his/her own Court.

Harshita
(Harshita Mishra)

Chief Judicial Magistrate
Central District, THC, Delhi

No 6851-6950 /CJM/Central/LR/2025 Dated: 11/8/26

Copy forwarded for information and necessary action to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi.
(Through Ld. District & Sessions Judge (HQs), Delhi)
2. The Ld. Principal District & Sessions Judge (HQs), Delhi.

3. The Ld. Principal District & Sessions Judges of all Judicial Districts of Delhi/New Delhi.
4. The Ld. Member Secretary, Delhi State Legal Services Authority, Delhi.
5. The Ld. Officer In-charge, Pool Car, Tis Hazari Courts, Delhi.
6. The Ld. CJMs of all Judicial Districts of Delhi/New Delhi.
7. The Ld. ACJMs/ JMFCs of Central District, Delhi.
8. The Secretary, District Legal Services Authority, Central District, Delhi.
9. The Principal Magistrates, Juvenile Justice Boards-I, II & III, Delhi.
10. The Director of Prosecution, Delhi.
11. The Commissioner of Police & DCPs of North and Central District, Delhi.
12. The Secretary Bar Association, THC/PHC/KKD/Rohini, Dwarka, Saket & Rouse Avenue Courts, Delhi/ New Delhi.
13. The IG Prisons, Tihar Jail, Delhi/ New Delhi.
14. The Superintendent Jail, New Delhi/Lock Up In-charge, THC, Delhi.
15. The Chief Law Officer, Tihar Jail, Delhi.
16. The DDO, Account Branch, Central District, THC, Delhi.
17. For uploading on Centralized Website through LAYERS.
18. For uploading on LAYERS.
19. The In-charge/ Reader, Video Conferencing at Room No. 254, THC, Delhi.
20. In-charge, Cash Branch, Central District, Tis Hazari Courts, Delhi.
21. The In-charge, Facilitation Centre, Tis Hazari Courts, Delhi.
22. The Care Taking Branch, Central District, Tis Hazari Courts, Delhi.
23. Notice Board (Through the Caretaker, Tis Hazari Courts, Delhi).
24. Reader to the Court of undersigned.
25. Office/ Guard file.

Harshita

(Harshita Mishra)

Chief Judicial Magistrate
Central District, THC, Delhi